

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2014-2015)**

SIXTEENTH LOK SABHA

FIRST REPORT

(Presented on 22.12.2014)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
December, 2014/Pausa, 1936(Saka)**

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* will be appended at the time of printing the Report.

COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE
(2014-2015)

Shri Chandrakant Khaire - ***Chairperson***

MEMBERS

2. Shrimati Veena Devi
3. Shri P.C. Gaddigoudar
4. Shri Laxman Giluwa
5. Shri Choudhary Mohan Jatua
6. Shrimati Mausaum Noor
7. Shri Bheemrao B. Patil
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9. Shri Bishnu Pada Ray
10. Shri P.V. Midhun Reddy
11. Shri Uday Pratap Singh
12. Shri Virendra Singh
13. Shri P.R. Sundaram
14. Shri Manohar Untwal
15. Vacant

SECRETARIAT

1. Shri R.S. Kambo - Joint Secretary
2. Shri Shiv Kumar - Director
3. Smt. Maya Lingi - Additional Director

INTRODUCTION

I, the Chairperson, Committee on Papers Laid on the Table of the House, having been authorized by the Committee to present this Report on their behalf, present this First Report.

2. The Organizations receiving Grants-in-aid from the Govt. are required to lay their Annual Report & Audited Accounts within nine months of the closure of Accounting Year. The Committee considered the documents, information, material furnished by the Government in connection with delay in laying of the Annual Reports and Audited Accounts of the (i) All India Council for Technical Education (AICTE), New Delhi; and (ii) Prasar Bharati (Broadcasting Corporation of India), New Delhi on the Table of the Lok Sabha.

3. The Committee took evidence of the representatives of the Ministries of Human Resource Development (Department of Higher Education) and Information & Broadcasting at their sitting held on 30 September, 2014 and 03 November, 2014 respectively – in connection with detailed examination of the aforesaid subjects.

4. The Committee wish to express their thanks to the representatives of the Ministries of Human Resource Development (Department of Higher Education) and Information & Broadcasting for tendering evidence before the Committee and making available the information requisitioned by the Committee in connection with examination of the subject.

5. The Committee considered and adopted this Report at their sitting held on 18.12.2014 and the Minutes of the sitting are given at Appendix – IV.

6. For the facility of easy reference, observations / recommendations of the Committee have been printed in bold type in the body of the Report.

7. A Statement – showing summary of recommendations / observations made by the Committee is appended to the Report (Appendix-V).

New Delhi
December, 2014
Agrahayana, 1936 (Saka)

Chandrakant Khaire
Chairperson
Committee on Papers Laid on the Table

Chapter - I

Delay in laying of the Annual Reports and Audited Accounts of the All India Council for Technical Education (AICTE).

* * *

All India Council for Technical Education (AICTE) is a Statutory Body established by AICTE Act-1987. The objective of the AICTE are proper planning and co-coordinated development of Technical Education System throughout the country, providing qualitative improvement, quantitative growth and maintenance of norms and standards. During the Financial Year 2012-2013, AICTE received an amount of Rs. 400 Crore under Plan from Government of India.

1.2 Section 18 of AICTE Act, 1987 requires the Central Government to lay the Annual Report of the Council, before both the Houses of Parliament. Similarly, Section 19(4) of the Act obliges the Central Government to cause to lay before both the Houses of Parliament the Annual Accounts of the Council, duly certified by the CAG or any person appointed by him.

1.3 In terms of recommendation of the Committee on Papers Laid on the Table [First Report (5th Lok Sabha), para 3.5]; presented to the House on 08.03.1976 - an Organization, which receives Grants-in-aid from the Government of India should lay their Annual Report, Audited Accounts and Review within 9 months of the close of the respective Accounting Year. Further, it is the responsibility of the Administrative Ministry to lay the Annual Report and Audited Accounts of the Organisation on the Table of the House. However, if for any reason, the Annual Reports and Audited Accounts could not be laid within the prescribed period of 9 months, the Ministry concerned should lay a Statement within 30 days of the expiry of the said period or as soon as the House meets - whichever is later; explaining the reasons as to why the documents could not be laid in time.

1.4 However, it may be observed that despite the Committee's recommendations, the Annual Report and Audited Accounts of AICTE could not be laid within stipulated time since its inception i.e. for the year 1988 (except for the 2010-2011).

1.5 The Committee earlier also examined the reasons for delay in laying of the Annual Reports and Audited Accounts of AICTE for the years 1988-1991 to 1993-1994 and had commented upon the same in their 10th Report (13th Lok Sabha). The recommendation of the Committee and the Action Taken Replies thereto as received from the Ministry of Human Resource Development (Department of Higher Education) incorporated in 14th Report (13th Lok Sabha) are reproduced at **Annexure-I**.

1.6 The scrutiny by the Parliamentary Committee on Papers Laid on the Table reveals that there were repeated delays in laying of the Annual Report and Audited Accounts of AICTE for the years 1994-1995 to 2012-2013 (except for the year 2010-2011). The dates of laying and extent in delays in laying of the Annual Report/Audited Accounts of AICTE have been given at **Annexure-II**. Moreover, it has also been noted that the "Delay Statements" explaining the reasons for not laying the Annual Reports and Audited Accounts of the AICTE have also not been laid on the Table for the years 2007-2008 to 2009-2010, 2011-2012 and 2012-2013.

1.7 The Committee accordingly examined the matter of delays in laying of the Annual Reports and Audited Accounts of the AICTE for the years 2007-2008 to 2012-2013. The chronological sequence in respect of finalisation of Annual Reports and Audited Accounts for the years 2007-2008 to 2009-2010, as furnished by the Ministry and for the years 2011-2012 and 2012-2013 as observed by the Committee from the "Delay Statements" as laid on the Table of the House for these years - is appended as **Annexure-III** .

1.8 A scrutiny of Annexure-III suggests :

- After Close of the respective Accounting Year, the AICTE took near about 3 months for the years 2007-2008 to 2009-2010 and 2011-2012 to 2012-2013 at the stage of finalisation of Annual Accounts as against 2 months prescribed by the Ministry in this regard;
- After finalisation of Annual Accounts for the year 2012-2013, The AICTE took 02 months for submission of the Annual Accounts to Audit Authorities;
- After submission of Annual Accounts to Audit Authorities, the Audit Authorities took 4½ to 5½ months for the years 2007-2008 to 2009-2010 and 2012-2013 in auditing of the Annual Accounts and issuing of Final Audit Reports as against 04 months prescribed by the Ministry for the purpose;
- The AICTE took 23 months, 15 months, 04 months and 01 month for the years 2007-2008, 2008-2009, 2009-2010 and 2012-2013 respectively in getting the documents translated, printed and sending the same to the Ministry for laying them on the Table of the House as against 3 weeks prescribed by the Ministry for the purpose; and
- After receipt of the documents of the AICTE, the Ministry took more than 01 month for the years 2007-2008 4½ months for the year 2008-2009 and 03 months each for the years 2009-2010, 2011-2012, and 05 months for the year 2012-2013 - in laying them on the Table of the House.

1.9 The Committee, therefore, considered the Memorandum regarding delay in laying of the Annual Reports and Audited Accounts of the AICTE at their sitting held on 15.09.2011 and took evidence of the representatives of the Ministry of Ministry of Human Resource Development (Department of Higher Education) and AICTE, New Delhi at their sitting held on 30.09.2014.

1.10 As regards inordinate delays in laying of the documents of the AICTE for the years 2007-08 to 2012-13, the Secretary of the Ministry during evidence stated:

"I would like to say in brief that in the staff structure of AICTE there is no permanent staff. It has been framed in such a way that officers come, do their duty and return. It has both merit and demerit. Its demerit is that number of vacant positions increase significantly and their coming and going consumes too much time."

The representative, AICTE during evidence supplemented:

"We have the posts of Chairman, Vice Chairman, Deputy Directors and Assistant Directors. The total number of posts are 40 out of which 20% posts are permanent and on all the remaining posts people come here on deputation. The people of other institutions who have the knowledge of technical education come on such posts. In spite of advertisements twice in a year the people of other institutions do not wish to come here because of the difference in grade pay, therefore they have to work here on lower salary."

1.11 On being specially asked by the Committee as to whether the proposal to increase the percentage of officials on permanent basis in AICTE has been considered by the Ministry, the Secretary of the Ministry during evidence stated:

"It has become a matter of fact that AICTE will continue. Therefore, now the Ministry is actively considering the proposal of AICTE to increase the percentage of people on permanent basis. We also have to take the Ministry of Finance into account. We will take this proposal of yours very seriously because ultimately we feel that the ratio of permanent staff should be raised from now onward."

1.12 Further explaining the reasons for delay in laying of the documents, the Secretary of the Ministry during evidence submitted before the Committee :

“.... From the year 2006-07 onwards, there was a massive increase in the number of technical institutions in AICTE. It was an unprecedented increase. Because of this huge rush of creation of institutions, there was, I will not hesitate to say, almost a break down of the system.”

The witness added:

“There was no system of e-Governance, and everything was done manually with the result that everything got delayed including the putting up of the mandatory accounts and Administrative Reports before the Committee.”

He further added:

“There was a system failure. There was CBI raids on the institution with the result that many of the officers who were actively engaged either we had to take action against them or some were repatriated back. As a result of juxtaposition of so many events we are extremely sorry that we could not present the accounts on time.

1.13 The Committee had also been informed by the Ministry that an Audit Cell has been set up in AICTE for internal Audit to ensure timely completion of Accounts and to minimize audit query at the time of auditing.

1.14 As regards the remedial measures taken to ensure timely laying of the documents in Parliament, the representatives, AICTE, during evidence stated that e-Governance project has been implemented to avoid delays at the stage of compilation of Annual Accounts and Audit is outsourced.

1.15 The Committee further desired to know whether there is any mechanism in place in the Ministry to monitor the progress at each stage for finalizing of documents in AICTE, so as to ensure timely laying of documents. In reply thereto the Secretary of the Ministry during evidence stated :

“The accounts of any autonomous institution and other institutions have to be statutorily placed before Parliament within the first nine months of the completion of the financial year, which means by December, it has to be placed before Parliament. What we do is we constantly hold meetings with them in which we monitor at the level of the Joint Secretary and at my level; every month, practically we monitor what the position of the accounts is and then we ensure that if not by September, we try to get the accounts definitely by November, and then by December, we place it before the Parliament.”

1.16 The Committee are perturbed to note that the Annual Reports and Audited Accounts of All India Council for Technical Education(AICTE), New Delhi had never been laid on the Table of the House within the stipulated time period since its inception i.e. from the year 1988 onwards and even after its examination by the Committee earlier in 10th Report (13th Lok Sabha) presented in ear 2002.

1.17 In the instant case, however, the Committee examined the reasons for delays ranging from 07 to 23 months in laying of the Annual Reports and Audited Accounts of AICTE on the Table of the House for the years 2007-2008 to 2009-2010. The Committee note that non filling up of the post of officers on deputation basis at higher level in AICTE has been stated as one of the reasons for delay. For that matter, the Committee were apprised during evidence that an unprecedented increase in the number of technical Institutions under AICTE from the year 2006-07 onwards, non - implementation of e-Governance system and CBI raids on the Institution have also been the other main reasons for delay in laying of the documents. The Committee note that some remedial measures in the

matter like implementation of e-Governance system and formation of an Audit Cell in AICTE have been taken by the Ministry. In the present scenario - with the e-Governance and formation of an Audit Cell - already in place in AICTE, the Committee strongly recommend the Ministry concerned to pay due attention to the proposal for increasing the percentage of the officers with AICTE on permanent basis - by taking up and pursuing this issue with the Ministry of Finance as has been stated by the Secretary to the Ministry during evidence so as to make sure without fail that the Annual Reports and Audited Accounts of the AICTE are laid on the Table of the House within stipulated time period - in near future.

1.18 The Committee would further impress upon the Ministry that if due to extremely unavoidable circumstances; the Annual Reports and Audited Accounts of the AICTE are not laid on the Table of the House within the stipulated time; the requirement of laying of the 'Delay Statement' - within 30 days of the prescribed period - as had been recommended by the Committee (Para 3.5, 1st Report of 5th Lok Sabha) - must be strictly adhered to by the Ministry.

Chapter-II

Delay in laying of the Annual Reports and Audited Accounts of Prasar Bharati (Broadcasting Corporation of India), New Delhi

Prasar Bharati (Broadcasting Corporation of India), New Delhi constituted under the Prasar Bharati (Broadcasting Corporation of India) Act, 1990, is the Public Service Broadcaster in the country, with Akashwani (All India Radio) and Doordarshan and its own Constituents. It came into existence on 23rd November, 1997, with a mandate to organize and conduct public broadcasting services to inform, educate and entertain the public and to ensure a balanced development of broadcasting on radio and television. The Prasar Bharati received Grants-in-aid of Rs. 1729.00 crore from the Ministry of Information and Broadcasting during 2012-2013.

2.2 Para 3(2) of the Gazette notification dated 1st Dec., 2006 stipulates that the annual statement of accounts duly approved by Board of the Corporation shall be submitted by the Chief Executive Officer to the Central Government for laying it before the Parliament within 9 months from the expiry of the financial year to which it relates Section 31 of the Prasar Bharati Act states that the corporation shall prepare once in every calendar year an Annual Report giving a full account of its activity during the previous year and copies thereof shall be forwarded to the Central Government and that Government shall cause the same to be laid before each House of Parliament.

2.3 However, in terms of recommendation of the Committee on Papers Laid on the Table [First Report (5th Lok Sabha), para 3.5]; presented to the House on 08.03.1976 an Organization, which receives Grants-in-aid from the Government of India should lay their Annual Report, Audited Accounts together alongwith Review Statement within 9 months of the close of the respective Accounting Year. Further, it is the responsibility of the Central Ministry to lay the Annual Report and Audited Accounts of the Organisation on the Table of the House.

However, if for any reason, the Annual Reports and Audited Accounts could not be laid within the prescribed period of 9 months, the Ministry concerned should lay a Statement within 30 days of the expiry of the said period or as soon as the House meets whichever is later, explaining the reasons as to why the documents could not be laid in time.

2.4 The scrutiny by the Parliamentary Committee on Papers Laid on the Table reveals that the Audited Accounts of the Prasar Bharati for the years 2007-08 to 2012-13 were laid on the Table of the House with the delays ranging from 07 to 23½ months. The Annual Reports for the years 2007-08 to 2010-11 were laid on the Table of the House with delays ranging from 07 to 25 months. However, the Annual Reports for the years 2011-12 and 2012-13 have not been laid as yet. The dates of laying and the extent in delays in laying of the Annual Report/Audited Accounts of Prasar Bharati for the years 2007-2008 to 2011-2012 has been given at **Annexure-IV**. Moreover, the “Delay Statements” explaining the reasons for not laying the Annual Reports and Audited Accounts of the Prasar Bharati for the aforesaid years have also not been laid on the Table of the House.

2.5 The Committee had emphasized in Para 1.20 of their Tenth Report (Sixth Lok Sabha) that in the 'statement of reasons for delay' Government should invariably indicate in chronological order the dates of finalization of Reports and Accounts, their submission to audit, issue of Inspection Reports, replies given on points raised in the draft Audit Report and finally the receipt of the Audit Report from the Audit Authorities so that the House may identify the stage at which the delay has occurred and to what extent and suggest remedial measures therefor. However, the Delay Statement laid alongwith Annual Reports and Audited Accounts for the years 2009-10 to 2012-13 on the Table also did not contain full particulars in regard thereto.

2.6 On being asked by the Committee, the Administrative Ministry have furnished the chronological sequence in respect of finalisation of Annual Reports and Audited Accounts of the Prasar Bharati for the years 2007-08 to 2012-13 and the same is appended as **Annexure-V** .

2.7 The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of the Prasar Bharati for the years 2007-08 to 2012-13 at the sitting of the Committee held on 30.09.2014 and took oral evidence of the representatives of the Ministry of Information and Broadcasting and Prasar Bharati (Broadcasting Corporation of India), New Delhi on 03.11.2014 regarding delay in laying of the Annual Reports and Audited Accounts of the Prasar Bharati.

2.8 On scrutiny of the Papers Laid on the Table of the House, it may be seen that compilation of Annual Reports and Annual Accounts was the main reason for delay in laying of the documents of Prasar Bharati for the years 2007-2008 to 2011-2012. However, the reasons in detail as furnished by the Ministry, for each of the year may be seen at **Annexure-VI**.

2.9 Explaining the reasons for delays in laying of the Audited Accounts of Prasar Bharati for the 2007-2008 to 2012-2013, the witness during evidence stated there was is no Finance Cadre in the Prasar Bharati and it was very difficult to finalise the Annual Accounts without Finance Cadre.

2.10 On being pointed out by the Committee whether the efforts were made by the Ministry/Prasar Bharati for appointment of Account Officers, the representative of the Ministry/Prasar Bharati during evidence submitted before the Committee as follows:

“ I would say that 102 identified posts of our cadre from which officials are going to retire, we can convert them to appoint 102 finance officers. Two years ago, I had written to all the offices of Finance Cadre e.g. C&AG, Finance Accounts, P&T etc. asking for posting of some Finance Officers in our office. They replied that we cannot give you Finance Officers because you don't have sanctioned posts in your office for the same.”

He further added:

“ We have sent about six to seven proposals demanding a cadre. We did not have the good fortune to discuss it with the former Secretary and I also did not get a reply. First I tried that we should have one Joint Secretary and Financial Advisor. Because the Government of India gave us Rs. 300 crore of powers of approval, I need one Financial Adviser to oversee that. It took us approximately one and a half to two years to get that one Financial Adviser. We have sent proposals. We have a concrete proposal for 293 posts. We have submitted a proposal for 60 posts for Prasar Bharati Secretariat where there are only 4 people. All this is under discussion.”

2.11 As regards delays in laying of the Annual Reports and Audited Accounts of the Prasar Bharati for the year 2009-10, the Secretary during evidence stated:

“As far as accounts of Prasar Bharati for the year 2009-10 are concerned, it is true that it has been delayed a bit due to their internal problems. The then CEO and Members had some differences of opinions because of which many complaints had been received through Chief Vigilance Commissioner. He has asked for factual report from Government of India. We wrote to Prasar Bharati in this regard. We wrote to their Chief Vigilance Officer (CVO). He submitted his report in this regard. We had received three letters through CVC on 27.07.2011, 22.02.2012 and 17.09.2012 respectively. Then DOPT which is our administrative reforms Ministry also asked us for factual information in March 2012. For that we asked CVO Prasar Bharati for a detailed information in this regard. They sent us factual reports on 04.06.2012, 12.07.2012 and 05.11.2012. This report included Common Wealth Games and other issues along with explanation on the subject “why the accounts of 2009-10 were not reconciled?” A factual report was sought on the same. This information was received in our Ministry through CVO and it was sent to DOPT on 29.08.2012 and 22.01.2013. In that CVO found that prima facie there is no such irregularity. We received the report in black and white. Since the matter was concerned with IAS Officer whose cadre controlling authority is our administrative reforms office. We have sent it there. The matter is under consideration there.”

2.12 During evidence, the Committee were apprised about the loss of Rs. 03 Crore on account of TDS. In this regard, the Secretary during evidence submitted:

“As regard their mention fn loss of TDS of Rs. 3 Crore. We have received a letter through CVO on the same on 24th Oct. Certainly, we will get information through CVO and we will inform you about the factual position. ”

2.13 On being questioned by the Committee the efforts made by the Ministry to curb the delay and to ensure timely laying of documents pertaining to Prasar Bharati the Ministry submitted:

- (a) Timely instructions are being issued to Prasar Bharati for submission of documents for laying of the same before both the Houses of Parliament. Prasar Bharati is also subsequently issued necessary instructions to all the field units through both the Directorates General to submit the Receipts & Payments Accounts upto the month of March by 20th April of the following financial year.
- (b) All the Pay & Accounts Offices including the PAOs under the administrative control of MIB are advised from time to time to submit the Receipt & Payment A/Cs to Prasar Bharati Sectt. strictly adhering to the above time-line.
- (c) Efforts are being made to e-connect the accounts at the PAOs level with Prasar Bharati and subsequently with the filed formations of about 600 units spread over the country.
- (d) Timely instructions are being issued to all the field units and Directorates General to submit the requisite inputs with in the scheduled period so that the Annual reports could be finalized timely.

2.14 The time schedule prescribed by the Ministry for finalisation of Annual Accounts and Annual Report of the Prasar Bharati indicating the target dates for completion of work is as follows:

“As per the information furnished by Prasar Bharati, the normative time for completion of the task of finalization of Annual Accounts is 30th June of the following financial year. Accordingly each of the

process has been assigned time line. However, this could not be adhered to in view of the delayed approval of the Accounts of the financial year 2009-10 by the Prasar Bharati Board. This had chain reaction and impacted finalization of Accounts and Annual Reports of the subsequent years.”

2.15 The Committee desired to know whether any mechanism was in the place in the Ministry to monitor the progress at each stage of finalisation of documents of Prasar Bharati so as to ensure timely laying of the documents. In response thereto, the Ministry in a written note stated:

“The Organisations under the Ministry of Information & Broadcasting are reminded periodically for timely submission of documents for laying before the Parliament. Grants-in-Aid to Prasar Bharati in excess of 75% of the total amount sanctioned for the subsequent financial year are released by the Ministry only after the Utilization Certificate and Annual Audited Statement relating to Grants-in-Aid released in the preceding year are submitted to the satisfaction of the Ministry.”

2.16 As regards the remedial measures taken to ensure timely laying of the documents in the House, the Secretary, the Ministry of Information & Broadcasting during evidence stated:

“As far as laying of these documents is concerned, it is mandatory for us to lay them within the time schedule. We always ensure that each organisation under the Ministry of Information and Broadcasting is able to accomplish that task within the required time schedule. What we have done is that every morning, we have started a meeting. Our Minister takes a meeting at 9 of the clock to review not only the issue of laying of accounts or annual reports but also the content and the expansion of All-India Radio and Doordarshan apart from other media units. That morning meeting is a good meeting where we synergise our efforts to ensure that all media units are at par with what the Government’s thinking is on various subjects.

Second, about the use of technology, I would say that that is something which, I think, we must harness. The Prasar Bharati is already working on this project. As the CEO has already promised, they will be submitting us a proposal.

Third, I have spoken, just before coming to the Committee meeting, to the Controller General of Accounts. I have requested him that he should immediately act on this. This is going to be a long-term solution. It will take some time. By the time the proposal is submitted, we examine it and seek the concurrence of the Finance Ministry and then approve it. But, in the meanwhile, what I have done is that I have spoken to the CGA. He says that they have got new recruits who are going to be in place in the next one week or ten days. He says that if the demand comes from the Prasar Bharati, he will be able to fulfil that demand. So, I said that we must have people in place at the earliest. The presence of CGA representatives is all over India. So, we are seeking support from everybody so that we can have a sound financial cadre in the Prasar Bharati.”

2.17 The Committee have time and again emphasized that both the Annual Report and Audited Accounts of an Organisation should be laid simultaneously to enable the Members of Parliament to get a complete picture of the working and activities of the Organisation. And if for any reasons the Annual Report and Audited Accounts of an Organisation cannot be laid within nine months after the close of the Accounting Year, the concerned Ministry should lay a Statement within 30 days after the expiry of nine months or as soon as the House meets, whichever is later explaining the reasons as to why the Annual Report and Audited Accounts could not be laid within stipulated time. However, the Committee regret to note that the Ministry of Information & Broadcasting did not comply with these requirements in laying of the documents of Prasar Bharati (Broadcasting Corporation of India), New Delhi for the years 2007-08 to 2012-13. The Committee recommend the Ministry/ Prasar Bharati to strictly comply with stipulations to this effect.

2.18 The Committee are further disappointed to note that Audited Accounts of the Prasar Bharati for the years 2007-2008 to 2012-2013 were laid on the Table of the House with delays ranging from 7 to 23½ months. The main reason for delay in this regard has been stated to be absence of Finance Cadre in Prasar Bharati. On the issue, the Secretary during

evidence submitted before the Committee that a proposal for creation of 102 posts of Finance Cadre will be considered by the Ministry if such proposal, after getting approval of the New Board of the Prasar Bharati is submitted. The Committee would like to be apprised of the conclusive action taken in this regard - within the period of the three months of presentation of the Report.

2.19 The Committee also take serious note of the fact that the Annual Reports of the Prasar Bharati for the years 2007-2008 to 2010-2011 were laid on the Table of the House with delays ranging from 7 to 25 months. Whereas the Annual Reports of the Prasar Bharati for the years 2011-2012 and 2012-2013 have not been laid as yet. The Committee are not convinced with the reasons put forth by the Ministry/Prasar Bharati that late receipt of inputs from field units & Directorate and getting approval of the Annual Reports from the Task Force Committee were the main reasons for delayed submission of Annual Reports. The Committee consider it as a case of grave casualness on the part of the Administrative Ministry/ Prasar Bharati - which in the opinion of the Committee is nothing short of abdicating responsibility towards Parliament. The Committee therefore, strongly urge the Ministry to pay due attention towards this systemic neglect and prevail upon the Prasar Bharati to ensure that such kind of lapses do not occur in future.

New Delhi
December, 2014
Agrahayana, 1936 (Saka)

Chandrakant Khaire
Chairperson
Committee on Papers Laid on the Table

Annexure-I
vide para 1.5 of the Report

The recommendation of the Committee regarding the reasons for delay in laying of the Annual Report and Audited Accounts for the years 1988-1991 to 1993-1994 as commented upon in their 10th Report (13th Lok Sabha) and the Action Taken Replies thereto as received from the Ministry of Human Resource Development (Department of Higher Education) [14th Report (13 Lok Sabha)]

Recommendation of the Committee

“.....the Ministry of Human Resource Development (Department of Higher Education) should chalk out a time bound programme for the various stages involved in finalisation of the documents. A copy of the programme so chalked out should be made available to the Committee. A senior officer both in the ministry and AICTE should be entrusted the job to oversee the progress made at each stage of finalisation of the documents and all remedial measure should be taken to lay these documents on the Table of the House with in the stipulated period of nine months after close of the accounting year in future.”

Reply of the Government

“In accordance with the recommendation of the Committee, the Annual Report and Audited Statement of Accounts of autonomous organisation receiving Grants-in-aid from the Central Government and required to be laid in both Houses of Parliament within a period of 9 months after close of the financial year, i.e. by 31st December of every year. AICTE has been, from time to time, advised to comply with this requirement.

Time schedule for finalisation of the Accounts, submission of accounts to the Audit, Auditing of Accounts, furnishing clarification to the observation of Audit, obtaining Audit Certificate, Approval of the Annual Report along with the Audit Statement of Accounts by the Governing Bodies and finally submission of requisite number of copies of the documents both in English and Hindi version, etc., had already been intimated to AICTE. However, the same is again reiterated to AICTE with the instruction that a senior officer of the level of Adviser should be entrusted the job to oversee the progress made at each stage of finalisation of the documents and submission to the Ministry. Joint Secretary/Deputy Secretary concerned in the Ministry dealing with the matter related to AICTE entrusted with the responsibility should ensure laying of the Reports in both the Houses of Parliament within the stipulated date.”

Appendix -II
vide para 1.6 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the All India Council for Technical Education, New Delhi 1993-94 to 2012-2013

<u>Year</u>	<u>Dates of laying of the A/R, A/A etc. vide Bulletin Part-I</u>	<u>Extent of delay</u>
1994-1995	20.12.1996	12 Months
1995-1996	07.12.1998	23 Months
1996-1997	09.03.1999	14 Months
1997-1998	07.12.1999	11 Months
1998-1999	28.11.2000	11 Months
1999-2000	31.07.2001	07 Months
2000-2001	26.11.2002	11 Months
2001-2002	13.08.2003	7 Months
2002-2003	25.08.2004	8 Months
2003-2004	21.03.2006	15 Months
2004-2005	07.03.2007	14 Months
2005-2006	16.12.2008	23 ½ Months
2006-2007	16.12.2008	11 ½ Months
2007-2008	01.12.2010	23 Months
2008-2009	10.8.2011	19 months
2009-2010	10.8.2011	7 months
2010-2011	27.12.2011	No delay
2011-2012	06.03.2013	2 months
2012-2013	23.07.2014	7 months

Annexure-III
vide para 1.7 of the Report

Statement showing the time schedule giving target dates for completion of work at each stage regarding finalisation of Annual Accounts and Report of the all India Council for Technical Education, New Delhi for the years 2007-08 to 2009-10 and 2011-12 to 2012-13.

S. No.	Particulars	Years					
		Tentative Dates	2007-08	2008-09	2009-10	2011-12	2012-13
1.	Date of finalization of Accounts by the AICTE	31 May	23.06.08	30.06.09	28.06.10	22.06.12	26.06.13
2.	Date of Submission of Accounts to DGACR	Before 01 July	25.06.08	30.06.09	30.06.10	29.06.12	29.08.13
3.	Commencement of Inspection of Accounts by DGACR		11.07.08	06.07.09	13.07.10	20.07.12	27.09.13
4.	Completion of Inspection of Accounts by DGACR		24.07.08	15.07.09	28.07.10	13.08.12	23.10.13
5.	Date of Approval by the Competent Authority	Before 15 June	17.06.08	06.10.09	28.06.10	-	26.06.13
6.	Date of approval of Accounts by the Inspecting Officer		31.10.08	27.11.09	15.11.10	02.11.12	13.01.14
7.	Date of dispatch of audited accounts by DGACR		31.10.08	27.11.09	15.11.10	02.11.12	13.01.14
8.	Date of confirmation of audit certificate by DGACR	Before 31 October	16.12.08	27.11.09	15.11.10	02.11.12	13.01.14
9.	Date of dispatch of annual Report and Audited Statement of accounts to the Ministry of HRD(bilingual)	3 rd week of November	26.10.10	11.03.11	11.03.11	05.12.12	06.02.14 (English) 17.02.14 (Hindi)
10.	Authentication by MOS(HRD)	By 30 th November	22.10.11	23.03.11	07.05.11	10.12.12	-
11.	Date of Laying of the documents on the Table of the House	During December	01.12.10	10.08.2011		06.03.13	23.07.14

Annexure-IV
vide para 2.4 of the Report

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Prasar Bharati (Broadcasting Corporation of India), New Delhi

Year	Audited Accounts		Annual Report	
	Date of laying	Extent of delay	Date of laying	Extent of delay
2007-08	21.07.2009	07 months	04.08.2009	07 months
2008-09	03.08.2010	07 months	21.08.2010	08 months
2009-10	18.12.2012	23½ months	18.12.2012	23½ months
2010-11	30.04.2013	16 months	06.02.2014	25 months
2011-12	06.02.2014	13 months	Not laid	-
2012-13	23.07.2014	07 months	Not laid	--

Annexure-V
vide para 2.6 of the Report

Statement showing the chronological sequence in respect of finalisation of the Annual Reports and Audited Accounts of the Prasar Bharati (Broadcasting Corporation of India), New Delhi for the years 2007-2008 to 2011-2012

S. No.	Particulars	2007-08	2008-09	2009-10	2010-11	2011-12
a	Date of approach to Audit	29.08.2008	29.12.2009	24.05.2012	22.08.2012	01.02.2013
b	Date of Appointment of Auditors	30.09.2008	03.01.2010	15.06.2012	03.09.2013	12.03.2013
c	Date of Completion of A/c	27.08.2008	22.12.2009	16.05.2012	21.07.2012	16.01.2013
d	Date of submission of A/c to Audit	29.08.2008	29.12.2009	24.05.2012	22.08.2012	01.02.2013
e	Date and duration for auditing by auditors	16.10.08 to 28.11.08 (30) days	04.01.2010 to 29.01.2010 (20 Days)	25.06.2012 to 09.07.2012 (11 Days)	04.09.2012 to 04.10.2012 (22 Days)	25.03.2013 to 25.04.2013 (20 Days)
f	Date of queries raised by Audit	During the course of Audit	During the course of Audit	During the course of Audit	During the course of Audit	During the course of Audit
g	Date of Reply to Audit queries					
h	Date of issue of draft Audit Report by Audit Authorities	09.01.2009	26.02.2010	22.08.2012	30.10.2012	15.05.2013
i	Date of Receipt of final Audit Report	31.03.2009	03.05.2010	17.10.2012	14.02.2013	01.08.2013
j	The Date of Finalization of Annual Reports	27.07.2009	09.06.2010	i) 27.01.2011 & ii) 29.11.2012 (correction made as per the suggestion from Ministry)	Printing Under Process	04.01.2014
k	The Date on which document got approved from Competent Authority	07.08.2008 (by Task Force Committee)	18.05.2010 (by Task Force Committee)	30.08.2010 (by Task Force Committee)	09.04.2013	06.06.2014
l	Date and time taken for translation, printing and completing the task	10.04.09 to 20.05.09	11.05.2010 to 04.06.2010	22.10.2012 to 08.11.2012	28.02.2013 to 12.03.2013	17.07.2014, continuing
m	Date on which documents sent to Ministry for laying and reasons for delay	29.05.2009	10.06.2010	14.11.2012	18.03.2013	Accounts already laid and Annual Report is under printing
n	Date of laying of documents on the table of House and delay in Ministry, if any	21.07.2009	03.08.2010	18.12.2012	30.04.2013	Accounts already laid and Annual Report is under printing

Annexure-VI
vide para 2.8 of the Report

Statement showing the reasons for delay in laying of the Annual Reports and Audited Accounts of the Prasar Bharati (Broadcasting Corporation of India), New Delhi for the year 2007-2008 to 2011-2012

(a) The reasons for delay in laying the Audited Accounts of Prasar Bharati are broadly listed hereunder:

Year	Dt. Of laying in Lok Sabha	Reasons
2007-08	21.07.2009	(a) It is relevant to mention that Prasar Bharati has approx. 600 DDOs spread all over the country from whom financial inputs for preparation of accounts are to be obtained. (b) Late receipt of Receipts & Payments Accounts from the PAOs in respect of Stations / Kendras under their jurisdiction duly complied resulted in late submission of Annual Accounts of Prasar Bharati to the O/o CAG for audit and consequential delay in receipt of audit certificate.
2008-09	03.08.2010	Same as above
2009-10	18.12.2012	Delay in approval of Annual Accounts by Prasar Bharati Board in view of the opinion of the Board that appropriate Accounting Standards were not followed and that there existed certain discrepancies. This led to revisiting of the already finalized Annual Accounts of Prasar Bharati on which the O/o CAG issued audit certificate for being fair and true.
2010-11	30.04.2013	(i) The above delay consequentially delayed the process of finalizing the Accounts for the year 2010-11 since certain data & figures of the previous year's Accounts form a basis for being depicted as opening balance. (ii) The Annual Accounts for the years 2011-12 & 2012-13 have already been laid in Parliament while the Annual Accounts for year 2013-14 which is already approved by the Board, has been sent to the CAG for audit.

(b) The reasons for delay in Finalization of Annual Reports of Prasar Bharati are broadly listed hereunder:

Year	Dt. Of Finalization of Annual Reports	Date of Laying in Lok Sabha	Reasons
2007-08	27.07.2009	04.08.2009	Late receipt of inputs from field units & Directorates and approval of the document from the task force committee.
2008-09	09.06.2010	21.08.2010	Late receipt of inputs from field units & Directorates and approval of the document from the task force committee.
2009-10	(i)27.01.2011 & (ii) 29- .11.2012	18.12.2012	Late receipt of inputs from field units & Directorates.
2010-11	23.12.2013	06.02.2014	Delayed submission of Financial Report because of CWG Audit observations.
2011-12	06.06.2014	Report under printing	Late receipt of inputs from field units & Directorates and approval of the document from the task force committee.

**MINUTES OF THE FOURTEENTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2010-2011)**

The Committee sat on Thursday, 15 September, 2011 from 1200 hrs to 1300 hrs. in Chairman's Room No. '132', First Floor, Parliament House Annexe, New Delhi.

PRESENT

Shri Harin Pathak - Chairman

MEMBERS

2. Shri Syed Shahnawaz Hussain
3. Shri Ram Singh Kaswan
4. Shri Baidyanath Prasad Mahato
5. Shri Narahari Mahato
6. Dr. Vinay Kumar Pandey
7. Shri Ramesh Rathod
8. Shri P. Viswanathan

SECRETARIAT

1. Shri Deepak Mahna - Joint Secretary
2. Smt. Maya Lingi - Deputy Secretary
3. Shri M.D. Tuteja - Under Secretary

2. At the outset, the Chairman welcomed the Members to the sitting of the Committee.

3. The Committee then took up for consideration two draft memoranda. XX XX

XX XX In regard to Memorandum (No. 542) on delay in laying of the Annual Reports and Audited Accounts of the All Indian Council for Technical Education, New Delhi, the Committee noted that the Annual Reports and Audited Accounts of Council for the years 1994-1995 to 2009-2010 were laid on the Table with the delays ranging from 7 to 23 months. The Committee further noted that the Council took maximum time in the process of getting the documents translated and printed. Moreover, the Committee had earlier examined the reasons for delay in laying of the documents of the Council and emphasized in their 10th Report (13th Lok Sabha) the need to draw up a time schedule indicating the target dates for completion of various stages involved in finalization of documents to ensure timely laying of the documents. However, the time schedule so laid down has not been adhered to both by the AICTE as well as the concerned Ministry. In view of

the above the Committee decided to take oral evidence of the representatives of the Ministry of Home Affairs and National Foundation for Communal Harmony, New Delhi; and also of the Ministry of Human Resource Development (Department of Higher Education) and All Indian Council for Technical Education, New Delhi on the dates to be decided by the Committee later on.

The Committee then adjourned.

**MINUTES OF THE SECOND SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2014-2015)**

The Committee sat on Tuesday, 30 September, 2014 from 1100 hrs to 1240 hrs.
in Committee Room No. '53', Parliament House, New Delhi.

PRESENT

Shri Chandrakant Khaire - **Chairperson**

MEMBERS

9. Shri P.C. Gaddigoudar
10. Shri Choudhary Mohan Jatua
11. Shri Bishnu Pada Ray
12. Shri P.V. Midhun Reddy
13. Shri Virendra Singh

SECRETARIAT

1. Shri R.S. Kambo - Joint Secretary
2. Smt. Maya Lingi - Additional Director

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

3. XX XX XX

4. XX XX XX

5. The representatives of the Ministry of Human Resources Development (Department of Higher Education) and All India Council for Technical Education, New Delhi were then ushered in. The following were present :

REPRESENTATIVE OF THE MINISTRY OF
HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF HIGHER EDUCATION)

Name	Designation
Shri Ashok Thakur	Secretary

REPRESENTATIVES OF
THE ALL INDIA COUNCIL FOR TECHNICAL EDUCATION, NEW DELHI

1.	Dr. S.S. Mantha	Chairman
2.	Dr. Avinash S. Pant	Vice-Chairman

6. At the outset, the Chairperson welcomed the representatives of the Ministry of Human Resources Development (Department of Higher Education) and All India Council for Technical Education (AICTE), New Delhi to the sitting of the Committee.

7. The Committee, thereafter, took evidence of the representatives of the Ministry and AICTE on the issue of delay in laying of the Annual Reports and Audited Accounts of AICTE for the years 2007-2008 to 2009-2010 and 2011-2012 to 2012-2013.

8. The representative of Ministry and the AICTE explained the reasons for delay and also apprised the Committee about the remedial measures taken or proposed to be taken by them for ensuring timely laying of those documents by the Ministry/ AICTE in the House. The Committee pointed out that it is a Parliamentary obligation to lay the documents in time on the Table of the House. The Committee accordingly asked the Ministry/AICTE to take every corrective measure to curb delays in laying of the documents before Parliament. The representatives of the Ministry/AICTE also assured the Committee that the Annual Report and Audited Accounts of AICTE for the year 2013-14 would be laid in time i.e. during the upcoming Winter Session.

9. Thereafter, the Hon'ble Chairman thanked the representatives of the Ministry and AICTE for furnishing information that the Committee desired - in connection with examination of the subject and also for frankly replying to the queries raised by the Committee.
10. The witnesses then withdrew
11. A copy of the verbatim proceedings of the sitting of the Committee has been kept on record.

The Committee then adjourned.

**MINUTES OF THE THIRD SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2014-2015)**

The Committee sat on Monday, 03 November, 2014 from 1100 hrs to 1240 hrs.
in Committee Room No. '53', Parliament House, New Delhi.

PRESENT

Shri Chandrakant Khaire - **Chairperson**

MEMBERS

14. Shri P.C. Gaddigoudar
15. Shri Laxman Giluwa
16. Shri Choudhary Mohan Jatua
17. Shri Bheemrao B. Patil
18. Shri Bishnu Pada Ray
19. Shri Virendra Singh
20. Shri Manohar Untwal

SECRETARIAT

1. Shri R.S. Kambo - Joint Secretary
2. Shri Shiv Kumar - Director
3. Smt. Maya Lingi - Additional Director

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

3. XX XX XX

4. XX XX XX

9. Thereafter, the Hon'ble Chairman thanked the representatives of the Ministry and Prasar Bharati for furnishing information that the Committee desired - in connection with examination of the subject and also for frankly replying to the queries raised by the Committee.
10. The witnesses then withdrew
11. A copy of the verbatim proceedings of the sitting of the Committee has been kept on record.

The Committee then adjourned.

**MINUTES OF THE FIFTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE (2014-2015)**

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The Committee sat on Thursday, 18 December, 2014 from 1600 hours to 1700 hours in Room No. '136', First Floor, Parliament House Annexe, New Delhi.

PRESENT

Shri Chandrakant Khaire - Chairperson

MEMBERS

2. Smt Veena Devi
3. Shri Bheemrao B. Patil
4. Shri Sanjay Kaka Patil
5. Shri Uday Pratap Singh
6. Shri Virendra Singh
7. Shri P.R. Sundaram

SECRETARIAT

1. Shri R.S. Kambo - Joint Secretary
2. Shri Shiv Kumar - Director
3. Smt. Maya Lingi - Additional Director

2. At the outset, Hon'ble Chairman welcomed the Members to the sitting of the Committee.

3. Thereafter, the Committee took up for consideration of the following two Reports:

- I. First Report contains two chapters re : (i) Delay in laying of the Annual Reports and Audited Accounts of All India Council for Technical Education (AICTE), New Delhi; and (ii) Delay in laying of the Annual Reports and Audited Accounts of Prasar Bharati (Broadcasting Corporation of India), New Delhi
- II. Second Report relates to the Action Taken by Government on the recommendations/observations made by the Committee in their Twelfth and Thirteenth Reports (Fifteenth Lok Sabha)]

5. After deliberations, the Committee adopted the Reports without any modification and authorised the Hon'ble Chairperson to present the same to the House.

6. XX XX XX XX

The Committee then adjourned.

APPENDIX

SUMMARY OF RECOMMENDATIONS/OBSERVATIONS CONTAINED IN THE REPORT

Sl. No.	Ref. To Para No. of the Report	Summary of Recommendations/Observations
1.	1.16	<p>The Committee are perturbed to note that the Annual Reports and Audited Accounts of All India Council for Technical Education(AICTE), New Delhi had never been laid on the Table of the House within the stipulated time period since its inception i.e. from the year 1988 onwards and even after its examination by the Committee earlier in 10th Report (13th Lok Sabha) presented in ear 2002.</p>
2.	1.17	<p>In the instant case, however, the Committee examined the reasons for delays ranging from 07 to 23 months in laying of the Annual Reports and Audited Accounts of AICTE on the Table of the House for the years 2007-2008 to 2009-2010. The Committee note that non filling up of the post of officers on deputation basis at higher level in AICTE has been stated as one of the reasons for delay. For that matter, the Committee were apprised during evidence that an unprecedented increase in the number of technical Institutions under AICTE from the year 2006-07 onwards, non - implementation of e-Governance system and CBI raids on the Institution have also been the other main reasons for delay in laying of the documents. The Committee note that some remedial measures in the matter like implementation of e-Governance system and formation of an Audit Cell in AICTE have been taken by the Ministry. In the present scenario - with the e-Governance and formation of an Audit Cell - already in place in AICTE, the Committee strongly recommend the Ministry concerned to pay due attention to the proposal for increasing the percentage of the officers with AICTE on permanent basis - by taking up and pursuing this issue with the Ministry of Finance as has been stated by the Secretary to the Ministry during evidence so as to make sure without fail that the Annual Reports and Audited Accounts of the AICTE are laid on the Table of the House within stipulated time period - in near future.</p>

3	1.18	<p>The Committee would further impress upon the Ministry that if due to extremely unavoidable circumstances; the Annual Reports and Audited Accounts of the AICTE are not laid on the Table of the House within the stipulated time; the requirement of laying of the 'Delay Statement' - within 30 days of the prescribed period - as had been recommended by the Committee (Para 3.5, 1st Report of 5th Lok Sabha) - must be strictly adhered to by the Ministry.</p>
4	2.17	<p>The Committee have time and again emphasized that both the Annual Report and Audited Accounts of an Organisation should be laid simultaneously to enable the Members of Parliament to get a complete picture of the working and activities of the Organisation. And if for any reasons the Annual Report and Audited Accounts of an Organisation cannot be laid within nine months after the close of the Accounting Year, the concerned Ministry should lay a Statement within 30 days after the expiry of nine months or as soon as the House meets, whichever is later explaining the reasons as to why the Annual Report and Audited Accounts could not be laid within stipulated time. However, the Committee regret to note that the Ministry of Information & Broadcasting did not comply with these requirements in laying of the documents of Prasar Bharati (Broadcasting Corporation of India), New Delhi for the years 2007-08 to 2012-13. The Committee recommend the Ministry/ Prasar Bharati to strictly comply with stipulations to this effect.</p>
5.	2.18	<p>The Committee are further disappointed to note that Audited Accounts of the Prasar Bharati for the years 2007-2008 to 2012-2013 were laid on the Table of the House with delays ranging from 7 to 23½ months. The main reason for delay in this regard has been stated to be absence of Finance Cadre in Prasar Bharati. On the issue, the Secretary during evidence submitted before the Committee that a proposal for creation of 102 posts of Finance Cadre will be considered by the Ministry if such proposal, after getting approval of the New Board of the Prasar Bharati is submitted. The Committee would like to be apprised of the conclusive action taken in this regard - within the period of the three months of presentation of the Report.</p>
6.	2.19	<p>The Committee also take serious note of the fact that the Annual Reports of the Prasar Bharati for the years 2007-2008 to 2010-2011 were laid on the Table of the House with delays ranging from 7 to 25 months. Whereas the Annual Reports of the Prasar Bharati for the years 2011-2012 and 2012-2013</p>

		<p>have not been laid as yet. The Committee are not convinced with the reasons put forth by the Ministry/Prasar Bharati that late receipt of inputs from field units & Directorate and getting approval of the Annual Reports from the Task Force Committee were the main reasons for delayed submission of Annual Reports. The Committee consider it as a case of grave casualness on the part of the Administrative Ministry/ Prasar Bharati - which in the opinion of the Committee is nothing short of abdicating responsibility towards Parliament. The Committee therefore, strongly urge the Ministry to pay due attention towards this systemic neglect and prevail upon the Prasar Bharati to ensure that such kind of lapses do not occur in future.</p>
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